

ITEM NO.27

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s).83/2025

RANVEER GAUTAM ALLAHABADIA

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(IA No. 41866/2025 - GRANT OF INTERIM RELIEF

IA No. 43457/2025 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

WITH

W.P.(Cr1.) No. 85/2025 (X)

(FOR ADMISSION)

Date : 03-03-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Abhinav Chandrachud, Adv.  
Mr. Chandansingh Shekhawat, Adv.  
Mr. Janay Jain, Adv.  
Ms. Sanskruti Harode, Adv.  
Ms. Prachi Dhingra, Adv.  
Ms. Apoorva Singh, Adv.  
Mr. Pranav Sarthi, AOR

Mr. Ajay Tewari, Sr. Adv.  
Mr. Shubham Kulshreshtha, Adv.  
Mr. Apoorv Srivastava, Adv.  
Mr. Avinash Lalwani, Adv.  
Mr. Amitabh Tewari, Adv.  
Mr. Satya Rath, Adv.  
Mr. Siddhant Saroha, Adv.  
Mr. Dilmrig Nayani, Adv.  
Mr. Satvik Bansal, Adv.  
Ms. Manju Jetley, AOR

For Respondent(s) Mr. R. Venkatramani, AG  
Mr. Tushar Mehta, Solicitor General  
Mr. Chinmoy Pradip Sharma, Sr. A.A.G.  
Mr. Ankit Roy, AOR  
Mr. Irfan Hasieb, Adv.  
Mr. Krishnajyoti Deka, Adv.

Mr. Tushar Mehta, Solicitor General  
Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR  
Mr. Aditya Krishna, Adv.  
Ms. Preet S. Phanse, Adv.  
Mr. Adarsh Dubey, Adv.

Mr. Tushar Mehta, Solicitor General  
Mr. Chinmoy Pradip Sharma, Sr. A.A.G.  
Mr. Shuvodeep Roy, AOR  
Mr. Saurabh Tripathi, Adv.  
Mr. Deepayan Dutta, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Learned Attorney General for India and learned Solicitor General of India are present in Court. They submit that in order to prevent the broadcasting or airing of the programmes, which are offensive to well-known moral standards of our society, some regulatory measures may be required. We have suggested learned Solicitor General of India to deliberate upon and draft such regulatory proposal which may not encroach upon the Fundamental Right of free speech and expression but, at the same time, which is effective enough to ensure the reasonable restrictions within the meaning of Article 19(2) of the Constitution. The draft regulatory measures, in this regard, can then be brought in public domain to invite suggestions from all the stakeholders before taking any legislative or judicial measures in this regard. For this purpose, we are inclined to extend the scope of these proceedings.

2. Learned Solicitor General representing the States of Assam and Maharashtra as also the Union of India points out that despite a specific condition imposed on the petitioner while protecting his arrest on 18.02.2025, he has not joined the investigation in the case registered at Guwahati, Assam.

3. Learned counsel for the petitioner, on the other hand, states that a Whatsapp message was sent to the Investigating Officer requesting him for a date and time to appear but no response was received.

4. Be that as it may, learned counsel for the State of Assam will instruct the Investigating Officer to fix date and time to

enable the petitioner to join the investigation.

5. The petitioner has also moved I.A. No. 55507/2025 seeking the following reliefs:

(i) Pass an order modifying condition (v) of the interim order dated 18.02.2025 passed by this Hon'ble Court to allow and enable the petitioner to continue to create and air online content on YouTube and other digital platforms.

(ii) Pass an order modifying condition (iv) of the interim order dated 18.02.2025 to enable the Petitioner to travel abroad, with prior intimation to the concerned Investigating Officer, Mumbai, Maharashtra.

(iii) Pass any other order or direction as this Hon'ble Court may deem fit and proper in the facts and circumstances of the present case."

6. As of now, we have heard learned counsel for the petitioner as well as learned Solicitor General of India with reference to prayer (i), which pertains to vacation/modification of Clause (v) of the order dated 18.02.2025 in terms whereof the petitioner and his associates were restrained from airing any show on Youtube or any other audio/video visual mode of communication till further orders.

7. Subject to the petitioner's furnishing an undertaking to the effect that his digital podcast named 'The Ranveer Show' will maintain the desired standards of decency and morality so that viewers of any age group can watch it, and subject to further condition that no programme on the 'The Ranveer Show' shall be telecasted which has direct or indirect bearing on the merits of the cases which are *sub-judice*, the petitioner is permitted to resume 'The Ranveer Show'. The directions contained in Clause (v) of order dated 18.02.2025 are modified primarily keeping in view the fact that livelihood of around 280 employees statedly engaged by the petitioner for his 'The Ranveer Show' is likely to be

affected.

8. As regard to prayer (ii), namely, to allow him to travel abroad to record his podcast with guests based in foreign countries and for other work commitments, such a prayer shall be considered after the petitioner joins the investigation.

9. Post these matters for further consideration on 01.04.2025.

(SATISH KUMAR YADAV)  
ADDITIONAL REGISTRAR

(PREETHI T.C.)  
ASSISTANT REGISTRAR